

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3851
ANSWERED ON:19.12.2006
FIRING INCIDENT IN ASSAM
Sarman Dr. Arun Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) The number of persons died/injured due to indiscriminate firing by defence personnel in civil dress in Kamrup District of Assam on December 01, 2002;
- (b) The details of finding of the inquiry conducted and action taken against the defaulting defence personnel;
- (c) Whether the victims are yet to be compensated by the Union Government ;
- (d) If so, the details thereof and when and how they will be compensated ;
- (e) If not, the details of compensation made to the civilian families including the injured persons as well as to the affected defence personnel; and
- (f) The reasons for delay in payment of compensation?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIS. REGUPATHY)

- (a) & (b): An operation was launched by the Army on 1.12.2002 in village Dehar Kuriha, Kamrup district, Assam against reported extortionists. Mistaken to be militants, Army unit was attacked by villagers with crude weapons. In the said incident ten persons were killed (2 Army personnel & 8 civilians) and 7 persons were wounded (1 Army personnel & 6 civilians).
- (c) to (f): The Guwahati High Court in Writ Petition (Civil) Nos 3083/2003 and 3085/2003 pertaining to this incident, has ruled that since Army was engaged in maintaining law and order situation on behalf of the State and entire operation was in the nature of aid to the State administration, the liability to pay compensation lies with the State Government.